

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S). No. 6646 of 2016

Badri Prasad Jha & Another Petitioners.
Versus
The State of Jharkhand & Ors. Respondents.

CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)

For the Petitioners : Mrs. Ritu Kumar, Advocate
For the Respondent-State : Mr. Rahul Saboo, S.C.-I
For the Respondent-JAC : Mrs. Richa Sanchita, Advocate

8/ 05.04.2021 Heard the parties.

Mrs. Ritu Kumar, learned counsel appears on behalf of the petitioners, Mrs. Richa Sanchita appears for the respondent-JAC and Mr. Rahul Saboo appears for the respondent-State.

It is specific case of the petitioners that persons, having lesser marks, have been considered and appointed as Intermediate Trained Teacher. The respondent-State as well as Jharkhand Academic Council have discriminated the petitioners by not considering their case for appointment.

On the other hand, vehemently opposing the contention of the learned counsel for the petitioners, Mr. Rahul Saboo, places heavy reliance on the counter affidavit and refers paragraphs-8, 9, 10, 11, 14 and 15 thereof and submits that the issue for consideration the case of the petitioners does not arise, as they never applied in pursuance to the advertisement for consideration of their cases. The petitioners have qualified in TET examination, but never applied for consideration in pursuance to the advertisement for appointment as Intermediate Trained Teacher and hence, rightly the case was not considered.

Mrs. Richa Sanchita, learned counsel appearing for the JAC submits that the State is fully justified in not considering the case of the petitioners.

Mrs. Ritu Kumar, learned counsel for the petitioner prays for sometime to meet the contention of the parties.

Put up this case on 10.05.2021.

(Dr. S.N. Pathak, J.)